

(ii) Review by Government on the working of the Company. [Placed in Library. See No. LT-3079/81 for (i) and (ii)].

Notifications of the Ministry of Home Affairs (Department of Personnel and Administrative Reforms)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENI RA MAKWANA): Sir, I beg to lay on the Table, under sub-section (2) of section 3 of the All India Service Act, 1951, a copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs (Department) of Personnel and Administrative Reforms):

(i) G.S.R. No. 621(E), dated the 30th November, 1981, publishing the Indian Police Service (Fixation of Cadre Strength) Sixth Amendment Regulations 1981.

(ii) G.S.R. No. 622(E), dated the 30th November 1981 publishing the Indian Police Service (Pay) Sixth Amendment Rules, 1981. [Placed in Library. See on LT-3042/81 for (i) and (ii)].

Report and Accounts (1980-81) of the National Development Corporation of India, New Delhi and related papers.

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY AND ELECTRONICS AND ENVIRONMENT (SHRI CHANDRA PRATAP NARAIN SINGH): Sir, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers:—

(i) Twenty-seventh Annual Report and Accounts of the National Research Development Corporation of India, New Delhi, for the year 1980-81, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Statement by Government accepting the above Report. [Placed in Library. See No. LT-3044/81 for (i) and (ii)].

Notification of the Ministry of Finance Department of Revenue

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA): Sir, I beg to lay on the Table a copy (is English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 627(E), dated the 3rd December, 1981, together with an Explanatory Memorandum thereon. [Placed in Library. See No. LT-3046/81].

RE. SPECIAL MENTIONS ABOUT COLLAPSE OF ASIAD FLYOVER

MR. DEPUTY CHAIRMAN: I would like to inform hon. Members that I have received a large number of notices regarding the collapse of the Asiad flyover. So, I am admitting that subject as a Calling-Attention for tomorrow and therefore I have rejected the notices for Special Mention on the subject. Now we go to the Calling-Attention.

RE. DISCUSSION ON CORRUPTION

SHRI LAL K. ADVANI (Gujarat): Sir, day before yesterday the Chairman told us that he would be inviting us to discuss how the issue of corruption should be discussed in the House.

MR. DEPUTY CHAIRMAN: The hon. Chairman is out of station and I think he will come back on Sunday. So, sometime during the next week it will be possible.

SHRI LAL K. ADVANI: No decision as yet?

MR. DEPUTY CHAIRMAN: He is not here.

SHRI PILOO MODY (Gujarat): In his absence you can take a decision.